

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :

PETITION NUMBER : TCP/77/2016

NAME OF THE PETITIONER(S) : MOANA HONGKONG LIMITED

NAME OF THE RESPONDENT(S) : MOANA TECHNOLOGIES (INDIA) PVT. LTD. &
8 OTHERS

UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	P. M. VATSALA For A. K. MYL SWAMY & ASSOCIATES	R ₁ , R ₃ , R ₅ R ₇ , R ₈ , R ₉	P. M. Vatsala
2.	P. Giridharan Jasmeet Singh	Counsel for petitioner	P. Giridharan
3.	PARTY IN PERSON M. SUDARSHAN SWAMY	R ₃ R ₅	M. S. Swamy

ORDER

Shri P Giridharan, counsel for petitioner present. Ms P M Vatsala, counsel for R1, R3, R5, R7 to R9 present. Shri M Sudarsan Swamy, R3 in person and representing R5 also present and stated that in view of the orders passed by this Bench on 3.1.2017, he sought some time for complying with the order passed by this Bench as he wanted to consult with his Chartered Accountant and legal experts. Time extended at request. Both the counsels are directed to exchange their proposals and reach a consensus before the next date of hearing or else the matter will be taken up for final arguments. Put up on 17.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)